
(2024) 08 JH CK 0081

In the Jharkhand High Court

Case No : Criminal Revision No. 524 of 2017

Mahendra Kumar @ Mahendra Kumar Yadav @ Mahindra
Kumar Yadav

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 20-08-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2024) 08 JH CK 0081

Hon'ble Judges : Anubha Rawat Choudhary, J

Bench : Single Bench

Advocate : Mahesh Tewari

Final Decision : Dismissed

Judgement

Anubha Rawat Choudhary, J

1. Counsel for the petitioner is present.
2. Nobody appears on behalf of the opposite party.
3. This criminal revision has been filed to set-aside that part of Order dated 25.03.2017 passed in A.B.P. No. 1067/2016 by Learned Judicial Commissioner, Ranchi wherein the Learned Judicial Commissioner, Ranchi, although granted anticipatory bail with specific condition u/s 438 (2) of Cr.P.C. But without consent of the counsel of the petitioner, again condition has been imposed on the petitioner that an amount of Rs. 8,28,000/- (disputed amount) is to be paid by the petitioner to the informant as per the agreement of both the parties out of which first installment of Rs. 2,00,000/- is to be paid at the time of furnishing the bail bonds and the rest amount of Rs. 6,28,000/- shall be paid in the installment as per the monthly settlement agreement to be arrived between the parties amicably. Now the case is pending before the Learned Judicial Magistrate, Ist Class, Ranchi.

4. From the given details as is available through the computer system of our high court, the connected case being Ranchi Sadar Case No. 243 of 2016 has already been disposed of by the concerned court.
5. At this, counsel for the petitioner submits that nothing survives in the present case.
6. Consequently, the present revision 524 of 2017 is hereby dismissed.
7. Pending I.A., if any, is closed.
8. Let this order be communicated to the court concerned through FAX.